



HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 21070 of 2026

Riya Gautam

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajay Kumar Srivastava
Counsel for Respondent(s)	:	G.A.

Court No. - 49

HON'BLE AJAY BHANOT, J.

HON'BLE DIVESH CHANDRA SAMANT, J.

Shri Ajay Kumar Srivastava, learned counsel for the petitioner submits that husband of the petitioner was arrested from Jaipur on 05.12.2025 at about 10:00 PM. The petitioner had promptly lodged complaint with the police authorities of Rajasthan. The police authorities of Amer, Jaipur conducted inquiry into the complaint submitted by the petitioner. As per the aforesaid inquiry conducted by the Assistant Police Commissioner, Jaipur, a police team from district-Firozabad, U.P. had arrested the petitioner's husband. After the arrest of the petitioner's husband, the necessary police documentation completed and the petitioner's husband was taken into judicial custody. Thereafter he was taken to Firozabad by the U.P. Police personnel.

The aforesaid communication dated 16.12.2025 issued by the Office of the Assistant Commissioner of Police is extracted hereunder:-

"श्रीमान पुलिस उपायुक्त,

(उत्तर) जयपुर।

विषय :- परिवाद द्वारा श्रीमती रिया गौतम जी निवासी कूकस वार्ड न. 104 जयपुर के संबंध में।

महोदय, उपरोक्त विषय में निवेदन है कि है कि परिवाद द्वारा श्रीमती रिया गौतम जी निवासी-कूकस वार्ड न. 104 जयपुर का ऑन लाईन सम्पर्क पोर्टल पर इस आशय की शिकायत प्राप्त हुयी कि मै रिया

गौतम पत्नी अवधेश निवासी प्रेमनगर सैलई फिरोजाबाद उत्तरप्रदेश की रहने वाली हूँ उनके पति जयपुर टीएसएल कम्पनी जयपुर में झूमर कम्पनी में सीसीटीवी की निगरानी में काम करता है दिनांक 05.12.2025 को रात्री लगभग 10 बजे कूकस थाना जयपुर की पुलिस तथा कूकस स्पेशल पुलिसकर्मी ने कम्पनी परिसर में पहुँचकर मेरे पति को जबरदस्ती बिना कोई कारण बताए और बिना जानकारी दिए उठाकर ले गये। उस कम्पनी में मौजूद कर्मचारियों से जानकारी प्राप्त हुई ह अब तक परिवार को किसी भी प्रकार की आपराधिक जानकारी नहीं दी गई है ना ही यह बताया गया कि उन्हें किस कारण से टोर कहाँ ले जाया गया है अतः निवेदन है कि तुरन्त इस मामले में हस्तक्षेप करे मेरे पति के खिलाफ कोई वैद्य मामला नहीं है। तुरन्त रिहा करने की कृपा करे।

आदि परिवाद थानाधिकारी आमेर जयपुर से रिपोर्ट प्राप्त की गई एवं परिवादिया से भी वार्ता की गई तो अवगत कराया कि परिवादिया के पति अवधेश के विरुद्ध पुलिस थाना पचोकरा जिला फिरोजाबाद उत्तरप्रदेश में चोरी का प्रकरण था जिसको पुलिस थाना पचोकरा जिला फिरोजाबाद उत्तरप्रदेश की पुलिस लेकर गई है जिसके पूर्व में भी कई किमिनल प्रकरण होना बताया है जिससे बाद पुलिस कार्यवाही के न्यायिक हिरासत जिला फिरोजाबाद उत्तरप्रदेश में भेजा जा चुका है कूकस जयपुर में कम्पनी में काम करता था जो पुलिस इमदाद की कार्यवाही में कमकस 'चौकी का पुलिस जाप्ता साथ गया था मामला जयपुर व कूकस आमेर थाना का नहीं है।

अतः परिवाद के संबंध में रिपोर्ट श्रीमान की सेवामें अवलोकनार्थ सादर प्रेषित है।"

The F.I.R. is at variance of the Rajasthan Police in respect of the arrest of the petitioner's husband. As per the prosecution case set out in the F.I.R., the whereabouts of the petitioner's husband were given to the police station by an informer. The petitioner's husband along with co-accused were found near the Cold Storage on the road going to Chittrai in district-Firozabad. The police personnel were challenged by the petitioner's husband and other co-accused and they attacked the police team with firearms. In the ensuing encounter, the husband of the petitioner sustained a gunshot injury.

According to the learned counsel for the petitioner, the petitioner's husband was injured in a fake encounter set out by the police authorities to burnish their credentials.

The Additional Director General of Police, Zone Agra shall file his personal affidavit in respect of the aforesaid encounter.

The Commissioner of Police, Jaipur shall simultaneously send a report in respect of the said incident.

Copy of this order be communicated to the Commissioner of Police, Jaipur through Registrar General, Rajasthan High Court.

Put up this matter in the list of fresh cases on 17.09.2026.

(Divesh Chandra Samant,J.) (Ajay Bhanot,J.)

September 2, 2026

Karan